

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

R.A. No. 14 of 1997 In

O.A. No. 1441 of 1996

New Delhi this the 21st day of January, 1997

HON'BLE MR. A.V. HARIDASAN, VICE-CHAIRMAN(J)  
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Sunil Kumar Aggarwal.  
S/o Shri R.C. Aggarwal,  
R/o E-152, Kamla Nagar,  
Delhi-110 007.

...Petitioner

Versus

1. Kiran Koccar  
Under Secretary (DLAB),  
Government of India,  
Ministry of Defence,  
New Delhi.
2. Secretary  
to the Government of India,  
Ministry of Defence,  
New Delhi. .Respondents

ORDER BY CIRCULATION

The petitioner seeks to review our order passed in O.A. No. 1441 of 1996 on 31.7.1996. On a perusal of the pleas taken in the Review Application, we are satisfied that the petitioner seeks to agitate the issue on the same question of non-attestation of the annexures. We have already considered this aspect in our order and this matter cannot be agitated again in the Review Application. If he is not satisfied with our observation,

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the matter cannot be agitated again in a Review Application. The Review Application is, therefore, rejected as there is no error or omission apparent on the face of the record.

  
(K. MUTHUKUMAR)  
MEMBER (A)

  
(A.V. HARIDASAN)  
VICE CHAIRMAN

RKS